BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH:BANGALORE

DATED THIS THE 14TH DAY OF NOVEMBER, 1986.

PRESENT:-

Hon'ble Mr. Justice K.S. Puttaswamy, And

.. Vice-Chairman.

Hon'ble Mr. P. Srinivasan.

.. Member (A).

APPLICATION NUMBER 1841 OF 1986.

I. Mohammed Ismail, Retired Tractor Driver Mechanic, residing at No.37, Bazaar Street, Vannarpet, Bangalore-560 047.

.. Applicant.

VS.

- Union of India, represented by Secretary to Government, Ministry of Food and Agriculture, Indian Council of Agricultural Research, 'Krishi Bhavan', New Delhi 110 001.
- The Director, National Diary Research Institute, Karnal, Harayana State -132 001.

.. Respondents.

This application coming on for preliminary hearing this day, Vice-Chairman made the following:

ORDER

In this application made under Section 19 of the Administrative Tribunals Act of 1985 ('the Act'), the applicant has sought for a direction to the respondents to refix his pay while he was in service and pension on his retirement.

- 2. We have heard Shri Mohammed Ismail, the applicant in the case and perused the records.
- 3. Admittedly, the applicant was an employee of National Diary Research Institute ('NDRI') which is an unit of the Indian Council of Agricultural Research ('ICAR', a society registered under the Societies Registration Act of 1860. The claim of the applicant both in respect of his pay and pension are against NDRI or ICAR and not against Government of India. The several notifications issued so far



by Government of India under Section 14(2) of the Act has not so far conferred jurisdiction on the Tribunals Constituted under the Act over NDRI or ICAR. We have, therefore, no jurisdiction to entertain this application and adjudicate the matter. We, therefore, reject this application as not maintainable which does not prevent the applicant from approaching the appropriate forum for relief. VICE-CHAIRMAN. 14/11/14 MEMBER(A)

SR/np/